

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00876/2019

Jabalpur, this Friday, the 27th day of September, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Prakash Dagadu Chougule, Addl. Commissioner of Income Tax, Son of Shri Dagadu Mahadev Chougule, DOB : 18.07.1965, R/o Swarda Saburi Bhavan, Income Tax Office, Chhindwara, Pin 480001 (M.P) Mobile Number – 8770745132, Email – pdchougule01@gmail.com -Applicant

(By Advocate – Shri Sapan Usrethe)

V e r s u s

1. Union of India through Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi – 110001.
2. Chairman, Central Board of Direct Taxes, North Block, New Delhi – 110001.
3. Principal Chief Commissioner of Income Tax, Aayakar Bhawan, Hoshangabad Road, Opposite Maida Mill, Bhopal (M.P) – 462011 -Respondents

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant is working as Joint Commissioner of Income Tax, Chhindwara.

2. Learned counsel for the applicant submits that the applicant was transferred from Mumbai to Madhya Pradesh

Region in August 2015. He has submitted his representation for transfer to Mumbai Region.

3. Learned counsel for the applicant brought our attention to order dated 16.05.2016 (Annexure A-4), where the case of the applicant was turned down with the remark “Retained as Stay in the Region is less than 2 yrs”. He again submitted his representation dated 10.07.2018. However, in the transfer orders dated 14.08.2019 (Annexure A-6), the case of the applicant has not been considered. The applicant again submitted representation dated 16.08.2019 (page 31, Annexure A-3) for transfer to Mumbai Region, which has not been decided yet.

4. It is the case of the applicant that now he has completed more than four years in MP/CG Circle and, therefore, his case may be considered by the respondent department.

5. We feel that ends of justice would be met if the competent authority of the respondent department is directed to consider and decide his representation dated 16.08.2019 (Annexure A-3) in a time-bound manner.

6. Accordingly, at the admission stage itself, without going into the merits of the case, we direct the competent authority of the respondent department to consider and decide applicant's

representation dated 16.08.2019, if not already decided, within a period of 60 days from the date of receipt of certified copy of this order by passing a reasoned and speaking order. The decision so taken shall also be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon)
Administrative Member